

ITEM NO.1501

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1401/2012

SUBED ALI AND OTHERS

Appellant(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 30-09-2020 This matter was called on for pronouncement of Judgment today.

For Appellant(s) Mr. Gaurav Agrawal, Adv.
Ms. Charu Ambwani, Adv.
Mr. Tayenjam Momo Singh, AOR

For Respondent(s) Mr. Debojit Borkakati, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Navin Sinha pronounced the reportable Judgment of the Bench comprising Hon'ble Mr. Justice Rohinton Fali Nariman, His Lordship and Hon'ble Ms. Justice Indira Banerjee.

The appeal is dismissed.

Pending interlocutory application, if any, stands disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER

(Signed reportable Judgment is placed on the file)